

is provided. The entire Central grant of Rs. 10 crores has already been released to the U.P. Government, for development of this Export Promotion Industrial Park.

[*Translation*]

Fiscal Deficit

588. SHRI SUSHIL CHANDRA: Will the Minister of FINANCE be pleased to state:

- (a) the figures regarding the fiscal deficit in the Budget of the Union Government for the year 1997-98;
- (b) the percentage of G.D.P. regarded as deficit;
- (c) whether it is below the limit; and
- (d) if not, the steps taken to minimise the limit?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ): (a) and (b) The fiscal deficit has been kept at Rs. 65,454 crore in the Budget Estimates for 1997-98 which is estimated at 4.5% of GDP.

(c) and (d) As mentioned in the Finance Minister's budget speech for 1997-98, Government hopes to bring the fiscal deficit under 4% in the next budget.

[*English*]

Income Tax Dues Against State Apex Co-operative Banks

589. SHRI RAM NAIK: Will the Minister of FINANCE be pleased to state:

- (a) whether the Income Tax Department has served notices on State Apex Co-operative Banks for payment of income tax on income earners from the investments from reserve funds in Government securities;
- (b) if so, the name of banks with amount due from them as on March, 31, 1997 of any convenient accounting date;
- (c) whether the banks represented to the Government for not claiming income-tax on such investments; and
- (d) if so, the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ): (a) to (d) The information is being collected and will be laid on the Table of the House.

Amount Deposited in NSS in M.P.

590. SHRI VISHVESHWAR BHAGAT: Will the Minister of FINANCE be pleased to state:

- (a) the details of amount deposited in small saving schemes, Unit Trust of India Schemes, National Saving Schemes and various Nationalised Banks during each of the last three years in Madhya Pradesh, institution-wise, district-wise;

(b) the names of the financial institutions which have provided financial assistance to the Government of Madhya Pradesh; and

(c) the terms and condition laid down in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ): (a) to (c) The information being collected and will be laid on the table of the House.

Development of Sericulture

591. SHRI B.L. SHANKAR: Will the Minister of TEXTILES be pleased to state:

- (a) the schemes being operated by Union Government for the development of sericulture in the country as on 30th June, 1997;
- (b) the amount of financial assistance provided to Karnataka for this purpose during 1996-97; and
- (c) the amount likely to be given during 1997-98 to the State?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA): (a) Sericulture development programmes are being implemented by the States under their respective Plan Programmes. However in order to supplement their effort Central Silk Board also implements schemes/programmes for promoting development of all four types of silk. These include schemes for extension of R&D, training, infrastructure and infrastructural support to the sector through network of CSB units and implementation of schemes for encouraging adoption of modern sericultural practices for production of quality silk. Besides, CSB has also taken up specific projects like World Bank assisted National Sericulture Project (17 States), Action Plan for North-Eastern Region, Poorvanchal Sericulture Development Project in Uttar Pradesh, etc. in collaboration/association with State Governments. One important scheme launched in 1997-98 is for providing subsidies for establishment of multiend reeling.

(b) The Planning Commission, Government of India makes allocation for development of sericulture under the States Plan programme. Under the WorldBank/Swiss assisted National Sericulture Project during the 1996-97 a provision of Rs. 88.65 crores has been provided to the Karnataka against the total revised project cost of Rs. 583.79 crores.

(c) No specific programmes have been received from the State Government However a provision of Rs. 38.42 crores is earmarked for the CSB having its headquarters and other units in Karnataka. Expenditure during 1997-98 in Karnataka would be dependent on the schemes sent to the CSB by the State Government.

Karnataka High Court Bench

592. SHRI VIJAY SANKESHWAR: Will the Minister of LAW AND JUSTICE be pleased to state: